

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No.665 of 1996

Present : Hon'ble Dr. B. C. Sarma, Administrative Member

Hon'ble Mr. D. Purkayastha, Judicial Member

CHITTA RANJAN RAY

... Applicant

VS

1. Union of India through  
The Secretary,  
Ministry of Communications,  
Department of Posts  
Dak-Tar Bhavan, Sansad Marg,  
New Delhi-110 001

2. Under Secretary to the Govt. of India,  
Ministry of Home Affairs,  
Department of Home Affairs,  
(Rehabilitation Division)  
New Delhi-110 001

3. The Chief Post Master General,  
West Bengal Circle,  
Calcutta-700 012

4. The Senior Superintendent  
Calcutta R.M.S  
25, R.N. MUkherjee Road  
Calcutta-700 001

... Respondents

For the Applicant : Mr. B. Mukherjee, counsel

For the Respondents: Ms. K. Banerjee, counsel

Heard on 27.11.1997

...

Date of order: 27.11.1997

O R D E R

B.C. Sarma, AM

The dispute raised in this application is about the non-action on the part of the respondents with respect to representation filed by the applicant on 1.5.95 and payment of a part of the arrear pay amounting to Rs.28000/- as per the recommendations of the Third Pay Commission.

2. The case has been opposed by the respondents by filing a reply which we have perused.

3. During the hearing Mrs. Banerjee, learned counsel for the respondents submitted that a part of payment has already been made and as regards the balance of the arrear payment a bill has been prepared and it has been sent to the appropriate authority for passing the said bill. The said amount has not yet been sanctioned.

Mr. Mukherjee also submits on the same line.

4. In view of the above position and keeping in view the specific averment made by the respondents in sub-aparas (v) and (vi) of para 3 at page 4 of the reply, we think it fit and proper to pass an appropriate order in this case.

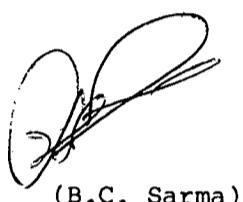
5. In view of the above we dispose of the application with a direction that within a period of three months from the date of communication of this order, the respondents shall take appropriate steps as per the averments made in sub-paras (v) and (vi) of para 3 of the reply and the amount so cleared shall be disbursed to the applicant within a period of two months thereafter from the date of taking such decision.



(D. Purkayastha)

MEMBER (J)

27.11.1997



(B.C. Sarma)

MEMBER (A)

27.11.1997